

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI

O. A. NO. 850 OF 2019

IN THE MATTER:-

Vinod Saxena

...APPLICANT

-Versus-

Govt. of NCT of Delhi & Ors.

...RESPONDENTS

NDOH:-06.02.2020

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Filed by:

Balendu Shekhar

[BALENDU SHEKHAR]

Counsel for Respondent (EDMC)

Office: A-126, NITI BAGH

NEW DELHI-110049

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PLACE: NEW DELHI

E-mail:- balendushekhar@gmail.com

Date: 10.12.2019

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI
O. A. NO. 850 OF 2019

IN THE MATTER:-

Vinod Saxena

...APPLICANT(S)

-Versus-

Govt. of NCT of Delhi

... RESPONDENT(S)

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT (EAST
DELHI MUNICIPAL CORPORATION)**

I, Surendra Singh S/o. Late Sh. Than Singh, Age 52 years working as Executive Engineer in the office of EE(Project)-I Shahdara (North), R/o. 8, Old Gobind puram Extn., Gali No.2 Delhi-110051, do hereby solemnly affirm and declare as under:-

1. I am working as Executive Engineer in the abovementioned case and as such am well conversant with the facts and circumstances of the case, hence competent to depose the present Reply Affidavit.

2. That issue regarding 52 cusec drain has already been deliberated at length in past by this Hon'ble Tribunal in Original Application No. 815 of 2017 in case titled "Kshetriya Vikas Samiti (RWA, Ram Nagar Extn.) Vs. Union of India & Ors.". In the said O.A., applicant had prayed:



... A) Pass an order or direction to constitute a group of experts to carry out environment impact assessment for full covering of the 52 cusecs drain Balbir Nagar and take a decision within a specified time frame.

B) Pass an order directing the **respondents to cover the drain in terms of the final report on Environment Impact Assessment Remodelling of 52 cusec drain cum road from mandolin road to drain no.1, Shahadara (North), Delhi at Annexure A-7 of this application within a specified time frame. At the outset, it may be relevant to mention...**

This Hon'ble Tribunal while disposing the Original Application No. 815 of 2017 observed:

".....It is informed by the Learned Counsel for NCT of Delhi that recently the judgment of Manoj Misra(O. A. NO. 06 of 2012) was again taken up on 26-07-2018 by the larger Bench of this Tribunal and has passed the following order:

10) It is made clear that basic mandate of the Committee will be monitoring of directions of this Tribunal with regard to pollution in the river Yamuna and the drains which join the said river. The Committee will have co-ordination with the authorities of the States of Haryana and Uttar Pradesh but for their focussed work of the State of Haryana and Uttar Pradesh, the said States may constitute appropriate whole-time monitoring Committees of atleast two Members who can work in co-ordination with the Monitoring Committee appointed by this Tribunal today. Such wholetime Expert Committee may be constituted within two weeks from today.

By the said order, the Committee has been constituted for the purpose of monitoring the directions of this Tribunal, inter-alia, the drains which join the river Yamuna.

In view of the aforesaid facts and circumstances and categorical order passed by this Tribunal on 13-01- 2015 we are not inclined to grant any relief sought by the applicant...."

"...However, Learned Counsel for the applicant would be at liberty to approach the Committee constituted by the Tribunal in O. A. NO. 06 of 2012. Accordingly, Original Application No. 815 of 2017 dismissed,..."

Copy of the order dated August 13, 2018 passed in Original Application No. 815 of 2017 is attached herewith as **ANNEXURE R-1.**

3. That in the instant OA, the applicant herein asking the similar relief as prayed in the earlier OA. No. 815 of 2017 i.e., to cover the 52 cusec drains. It is humbly submitted that, the length of 52 cusec drains is around 2.50 km and passes through densely populated, various unauthorized, unauthorized- regularized and approved colonies. The nearby residents throw their household as well as other garbage, malba/debris directly into this drain. Answering Respondent keeps doing the desilting and cleaning work regularly/periodically. It is most humbly submitted that the answering respondent keeps taking punitive action as well against the defaulters and polluters as and when apprehended while throwing any garbage into the drain.



4. That the Answering Respondent has been regularly/periodically desilting/cleaning the 52 Cusec Drain through its maintenance division i.e. Executive Engineer-M-III, Shahdara North Zone, East Delhi Municipal Corporation.

5. That two side walls of the drain, wherever it was in dilapidated condition throughout the stretch, has already been repaired and rectified by the answering respondent. It is submitted that as this Hon'ble Tribunal has prohibited doing concrete cover work upon the drain, answering respondent has already initiated doing the iron fencing work upon the entire stretch of the 52 Cusec Drain. The structural design has been made as such so that regular cleaning and desilting work may also be carried out mechanically. Copy of the work orders are attached herewith as **ANNEXURE R-2 (COLLY)**.

6. That answering respondent is doing the regular cleaning and desilting work upon the area where iron fencing upon the 52 cusec drain has been carried out. It is submitted that because of iron fencing, the problem of waste and garbage directly throwing into the drain has been drastically reduced wherever fencing work is there. It is submitted that by March, 2020 entire drain would be fenced. Photographs of the iron fenced drain and cleaning work through JCB are annexed herewith as **ANNEXURE R-3**.

7. That the answering respondent in order to keep the drain clean has also installed newly arrived technology in Delhi i.e., Plasma Pyrolysis project under the Project under waste to wealth Mission of the Principal Scientific Advisor (PSA) to GOI. The work has already been initiated. Copy of the answering respondent letter dated 20.11.2019 regarding implementation of the project and photograph showing its installation are annexed herewith as **ANNEXURE R-4 & ANNEXURE R-5** respectively.



7. That, keeping in view the above, this Hon'ble National Green Tribunal may be pleased to dismiss the present Original Application qua answering respondents and pass such other or

10 DEC 2019

further orders as it may deem fit and proper in the facts and circumstances and in the interest of justice.

sl
DEPONENT

VERIFICATION

Verified at New Delhi on this ___ day of December, 2019.
That the contents of my above affidavit are true and correct to my best knowledge based upon the official record. That no part of it is false and nothing material has been concealed there from.

sl
DEPONENT

10 DEC 2019

I identified the deponent who has signed / put in my presence.

CERTIFIED THAT THE DEPONENT
Jhiv/Smt/Km.....
S/o, W/o, D/o.....
Identified by *Surender PH*
has solemnly affirmed before me at Delhi
on..... at St. No.....
that the contents of the affidavit have
been read and explained to him and he
and correct to his knowledge.

CHANDER BHAN RAWAT
Notary Public, India



RESPONDENT

Balendu Shekhar
(BALENDU SHEKHAR)
COUNSEL FOR COMPLINANTS
Office: A-126, NITI BAGH
NEW DELHI-
PH NO: 9999666769

PLACE: NEW DELHI

Date: 10-12-2019

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 815 of 2017

In the matter of :-

Kshetriya Vikas Samiti (RWA, Ram Nagar Extn.) Vs. Union of India & Ors.

CORAM : HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Present:

Applicant :	Ms. Tanya Agarwal, Ms. Nabila Hasan and Mr. Choudhary Ali Zia Kabir, Advs.
Respondent No. 1	Mr. Vinayak Gupta, Adv. for MoEF & CC
Respondent No. 5	Ms. Sakshi Popli, Adv. and Mr. Dinesh Jindal, LO, DPCC
DJB	Ms. Sakshi Popli, Adv.
GNCTD	Mr. Tarunvir Singh Khehar, Adv.
Respondent No. 4	Mr. Sumeet Pushkarma, Adv.
Respondent No. 8	Mr. Rahul Choudhary, Adv. with Ms. Meera Gopal, Mr. Utkarsh Jain and Ms. Geetanjali Sreedhar, Advs.

Date and Remarks	Orders of the Tribunal
<p>Item No. 06</p> <p>August 13, 2018</p>	<p>In this Original Application the applicant has sought the following reliefs:-</p> <p>A) Pass an order or direction to constitute a group of experts to carry out environment impact assessment for full covering of the 52 cusecs drain Balbir Nagar and take a decision within a specified time frame.</p> <p>B) Pass an order directing the respondents to cover the drain in terms of the final report on Environment Impact Assessment Remodelling of 52 cusec drain cum road from mandolin road to drain no.1, Shahadara (North), Delhi at Annexure A-7 of this application within a specified time frame.</p> <p>At the outset, it may be relevant to mention that in case of Manoj Mishra Vs. UOI & Ors. (O. A. NO. 300 of 2013) the Tribunal has passed a detailed judgment, incorporating as many as 28 specific directions. Amongst those directions, direction no.22 reads as under:-</p> <p>xxii) There shall be no construction and /or coverage of any of the drains in Delhi by any Authority or Municipal</p>

	<p>Item No. 06</p> <p>August 13, 2018</p>	<p>Corporation. All the drains shall be kept obstruction free by the concerned Corporation. Where substantial work(more than 85%) has been completed, such work is permitted to be completed by the Corporation after obtaining specific orders from the Tribunal in that regard. Rest of the work, where construction has just begun, the construction, including iron material shall be removed. While completing such remnant work, corporation shall ensure that the cross section of the drains to carry the requisite storm water for the flood of once in 25 years and other effluents are not compromised. Such construction and /or removal shall be carried on in terms of paragraphs no.61 of this judgment.</p> <p>Thereafter the EDMC had filed a Misc. Application (no.646 of 2015) on 26-06-2015 with the following prayer:</p> <p>a) <i>Modify the order dated 13.01.2015 and allow the EDMC to continue the work of partial covering of the 52 Cusec drain from Mandoli Road to drain no.1, Jafrabad in Shahadara (North)Zone.</i></p> <p>b)</p> <p><i>It is fairly submitted by the Learned Counsel for the Corporation that though the said misc. application was ultimately dismissed for default, but during the course hearing on earlier occasion the Tribunal was not inclined to modify the order dated 13-01-2015, in any manner.</i></p> <p>It is informed by the Learned Counsel for NCT of Delhi that recently the judgment of Manoj Misra(O. A. NO. 06 of 2012) was again taken up on 26-07-2018 by the larger Bench of this Tribunal and has passed the following order:</p> <p>10) <i>It is made clear that basic mandate of the Committee will be monitoring of directions of this Tribunal with regard to pollution in the river Yamuna and the drains which join the said river. The Committee will have co-ordination with the</i></p>
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**Item No.
06**

**August
13, 2018**

authorities of the States of Haryana and Uttar Pradesh but for their focussed work of the State of Haryana and Uttar Pradesh, the said States may constitute appropriate whole-time monitoring Committees of atleast two Members who can work in co-ordination with the Monitoring Committee appointed by this Tribunal today. Such whole-time Expert Committee may be constituted within two weeks from today.

By the said order, the Committee has been constituted for the purpose of monitoring the directions of this Tribunal, inter-alia, the drains which join the river Yamuna.

In view of the aforesaid facts and circumstances and categorical order passed by this Tribunal on 13-01-2015 we are not inclined to grant any relief sought by the applicant.

Therefore, the Execution Application is devoid of merits. However, Learned Counsel for the applicant would be at liberty to approach the Committee constituted by the Tribunal in O. A. NO. 06 of 2012.

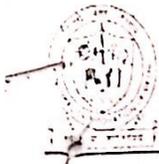
Accordingly, Original Application No. 815 of 2017 dismissed, with no order as to cost.

.....JM
(Raghuvendra S. Rathore)

.....EM
(Dr. Satyawan Singh Garbyal)

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TC
u



MUNICIPAL CORPORATION OF DELHI OFFICE 8
OF EXECUTIVE ENGINEER
EE Pr I Shahdara North

Annexure-R-2 (copy)

W.O.No.: EE Pr I Shahdara North/SYS/2019-2020/11

Dated : 12-07-2019

Agency Anil Gupta
79, Engineers Enclave, Pitampura Delhi-34

MB No.: 1106

Name Of Work: Providing wire mesh section on 52 cusec drain (from drain no. 1 to Tikona Park New Zafrabad) in AC-67 Shahdara (North) Zone.

FTC No. :2019/Enaa/Deott./TYADB/09/50E/EE(PR)-I Shah(N)/11

Tender Amount : Item Rate

Contractual Amount :13636654 /-

Time Of Completion: 5 Months

Head Of Account : TYADB

Earnest Money : 299275.7

Tender No.: 314081

NIT NO: 25/2

Remark: Being ALR 100 per test check will be done by AE and 50 percent test check will be done EE. Earnest Money 299300/- deposited in Mpl. Treasury vide G8 No. 89881 dated 08.03.19. NIT No. D/EE(PR)-I Shah (N)/18-19/25 dated 21.02.19 item no. 2 due on 06.03.19.

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -
Note. Expenditure will not exceed to Rs 13636654/

Copy To.

1. S.E (QC) for Information alongwith copy of Schedule & Justification
2. SE () for kind Information Please
3. A.E Concerned for information and necessary action
4. Actt () with account file
5. Copy to Mpl. Councillor Ward
6. D.C.A ()
7. Office Copy

(surender singh)

EE Pr I Shahdara North

7/12/19

4:04:38PM

Page 1 of 1



MUNICIPAL CORPORATION OF DELHI OFFICE
OF EXECUTIVE ENGINEER
EE Pr I Shahdara North

9

W.O.No.: EE Pr I Shahdara North/SYS/2019-2020/12

Dated : 12-07-2019

Agency Anil Gupta
79, Engineers Enclave, Pitampura Delhi-34

MB No.: 1107

Name Of Work: Providing wire mesh section on 52 cusec drain (from Sughandha Hospital to Dak Khane wali gali)
in AC-67 Shahdara (North)

FTC No. :2019/Enod/Deott/TYADB/XL-VIII-X/09/50E/EE(PR)-I Shah (N)/12

Tender Amount : Item Rate

Contractual Amount :11652770 /-

Time Of Completion: 5 Months

Head Of Account : TYADB

Earnest Money : 265645.12

Tender No.: 314082

NIT NO: 25/3

Remark: Being ALR case 100 percent test check will be done AE and 50 percent test check will be done by EE. Earnest Money amounting to Rs.265650/- deposited in Mpl. Treasury vide G8 No. 89881 dated 08.03.19. NIT No: D/EE(PR)-I Shah (N)/18-19/25 dated 21.02.19 item no. 3 due on

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -
Note. Expenditure will not exceed to Rs 11652770/

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1. S.E (QC) for Information alongwith copy of Schedule & Justification
2. SE () for kind Information Please
3. A.E Concerned for information and necessary action
4. Actt () with account file
5. Copy to Mpl. Councillor Ward
6. D.C.A i)
7. Office Copy


(surender singh)

EE Pr I Shahdara North

7/12/19

4:05:26PM



MUNICIPAL CORPORATION OF DELHI OFFICE
OF EXECUTIVE ENGINEER
EE Pr I Shahdara North

10

W.O.No.: EE Pr I Shahdara North/SYS/2019-2020/13

Dated : 12-07-2019

Agency Anil Gupta
79, Engineers Enclave, Pitampura Delhi-34

MB No.: 1108

Name Of Work: Providing wire mesh section on 52 cusec drain (from Khanna Tent House to Loni Road) in AC-67 Shahdara (North) Zone.

FTC No. :2019/Enod/Debt/TYADB/XL-VIII-X/09/50E/EE(PR)-I Shah (N)/13

Tender Amount : Item Rate

Time Of Completion: 5 Months

Contractual Amount :16774050 /-

Earnest Money : 325130.28

Head Of Account : TYADB

NIT NO: 25/4

Tender No.: 314083

Remark: Being ALR case 100 percent test check will be done AE and 50 percent test check will be done by EE. Earnest Money amounting to Rs.325150/- deposited in Mpl. Treasury vide G8 No. 89881 dated 08.03.19. NIT No: D/EE(PR)-I Shah (N)/18-19/25 dated 21.02.19 item no. 4 due on

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -
Note. Expenditure will not exceed to Rs 16774050/

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2. SE () for kind Information Please
3. A.E Concerned for information and necessary action
4. Actt () with account file
5. Copy to Mpl. Councillor Ward
6. D.C.A ()
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(surender singh)

EE Pr I Shahdara North

7 12/19

4:05:58PM

Page 1 of 1



MUNICIPAL CORPORATION OF DELHI OFFICE
OF EXECUTIVE ENGINEER
EE Pr I Shahdara North

W.O.No.: EE Pr I Shahdara North/SYS/2019-2020/14

Dated : 26-07-2019

Agency Anil Gupta
79, Engineers Enclave, Pitampura Delhi-34

MB No.: 1110

Name Of Work: Providing wire mesh section on 52 Cusec drain (from S.I. Culvert to Babarpur Road near EDMC JE Store) in AC-67 Shahdara (North) Zone.

FTC No. :2019/Enoa/Deott/TYADB/XL-VIII-X/09/50E/EE(PRI)-I Shah (N)/14

Tender Amount : Item Rate

Time Of Completion: 5 Months

Contractual Amount :10766782 /-

Earnest Money : 247382.92

Head Of Account : TYADB

NIT NO: 25/1

Tender No.: 314080

Remark: Being ALR case 100 percent test check will be done AE and 50 percent test check will be done by EE. Earnest Money amounting to Rs.247400/- deposited in Mpl. Treasury vide G8 No. 89881 dated 08.03.19. NIT No: D/EE(PRI)-I Shah (N)/18-19/25 dated 21.02.19 item no. 1 due on

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -
Note. Expenditure will not exceed to Rs 10766782/

Copy To.

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3. A.E Concerned for information and necessary action
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7. Office Copy

(surender singh)

EE Pr I Shahdara North



MUNICIPAL CORPORATION OF DELHI
OF EXECUTIVE ENGINEER
EE Pr I Shahdara North

12

W.O.No.: EE Pr I Shahdara North/SYS/2016-2017/15

Dated : 14-03-2017

Agency Anil Gupta
79, Engineers Enclave, Pitampura Delhi-34

MB No.: 11637

Name Of Work: Strengthening of 52 Cusec drain (Khanna tent house-Loni Road) by Pdg. RMC from of service road and damaged boundary wall from Mandoli Road to SI Culvert New Jafrabad (DDA Colony) in Babarpur.

FTC No. :66/09/CRF/PC-302/EE(PR)-I Shah (N)/260/67/15

Tender Amount : Item Rate

Time Of Completion: 12 Months

Contractual Amount :63105153 /-

Earnest Money : 1850426.66

Head Of Account : CRF

NIT NO: 10/1

Tender No.: 270040

Remark: Being abnormally low rate case 100 percent test check will be done by AE and 50 percent test check will be done by EE. Earnest Money amounting to Rs.18,50,450/- vide G8 No. 066661 dated 17.10.16. NIT No. D/EE(PR)-I Shah (N)/16-17/10 dated 28.09.16 Item no. 1 due on

Dear

1. Your tender for the work as mentioned above has been accepted of behalf on the commissioner MCD as detail above along with terms and condition of the tender.

2. You are further directed to attend this office to complete the formal agreement with in seven days of the receipt of this letter or Communication received in this regard by any means like phone, fax, mail etc. whichever is earlier.

3. You are also directed to start the work at once. Please note that time allowed to carryout the work as entered in the tender shall be reckoned from the DOS.

4. It should be noted-- (a) That as and when orders are given for the execution of any extra/substitute item prior orders from the Competent Authority be obtained before execution of the same to avoid any further complications. (b) That contractor has to submit his RA/Final bill with measurement otherwise nothing will be consider due on account of work execution.

5. It shall be your responsibility to provide deep hand pump/Tube well/Municipal water at the site of the work and same shall be fit for construction purposes and provide safe drinking water free from contamination to the labour engaged.

6. You shall be responsible for correctness/genuineness of all the documents what so ever submitted by the you.

7. All the circular issued by MCD applicable to the instant nature of work will have to be complained by the contractor. Total Quantity of Cement -
Note. Expenditure will not exceed to Rs 63105153/

Copy To.

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6. D.C.A ()
7. Office Copy

PR Meena
(P R Meena)

EE Pr I Shahdara North

3/14/17

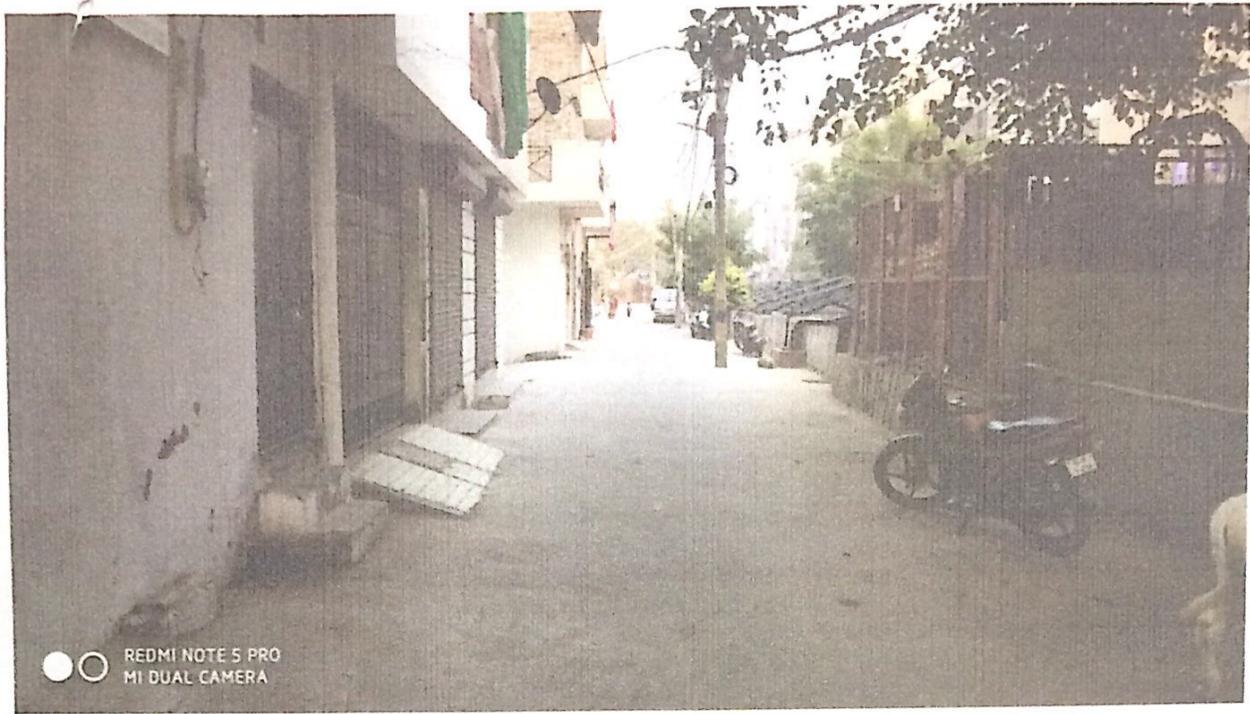
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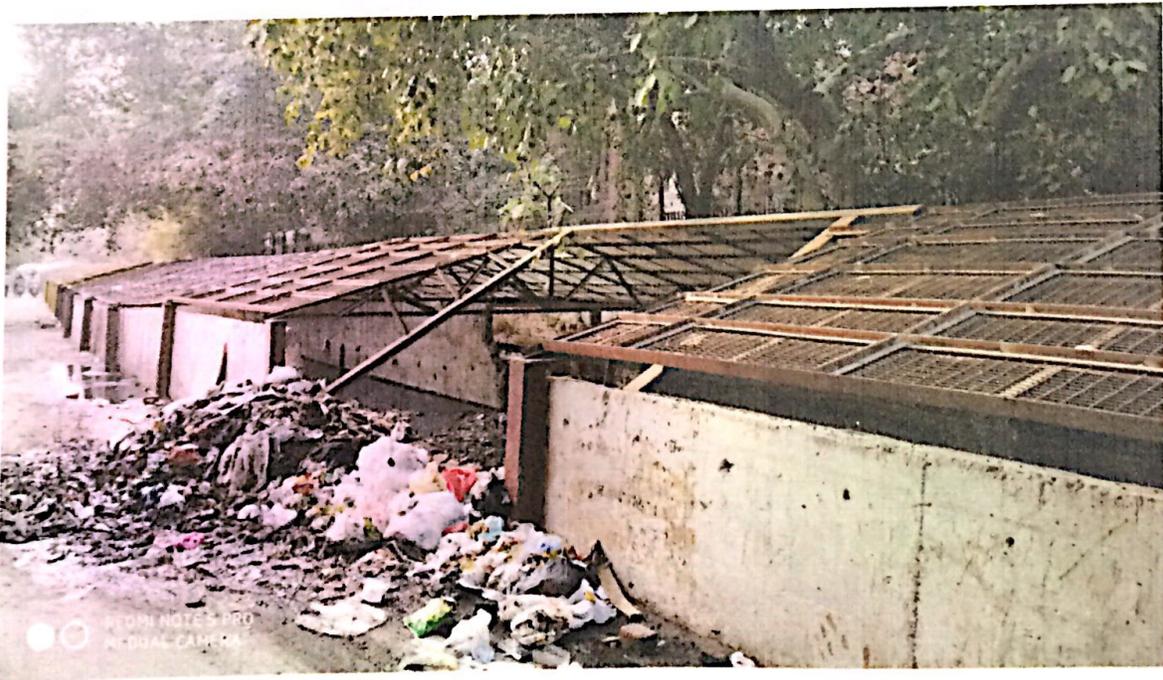
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EAST DELHI MUNICIPAL CORPORATION

Office of Chief Engineer SHN/(EMS)/HQ
419, Udyog Sadan Patpar Ganj Indl. Area,
Delhi-110092 Phone No. 011-66667504
Email – cehqedmc@gmail.com



16
Annexure-R-4

No.: CE/EMS/HQ/SHN/2019-20/D- 279

Dated: 20/11/19

Subject :- Project under Waste to Wealth Mission of the Principal Scientific Advisor (PSA) to GOI

Waste to Wealth Mission is one of the nine mission under the Hon'ble Prime Minister's Science, Technology and Innovation Advisory Council. This mission is deploying Scientific and behavior change approaches for waste management from collection to treatment while recovering energy, and resources of value from the same.

As per discussion between PSA and Hon'ble LG of Delhi, this mission is under taking following two projects within the jurisdiction of East Delhi Municipal Corporation.

1. Cleaning up Babar and Gokalpur Drain (Su-Dhara Project): For circular waste management the following is proposed;
 - (a) Waste recovery from 4 drains: automated waste collection units will be operationalized;
 - (b) Waste treatment machine (Plasma Pyrolysis) and Carbonization units will be installed on site.
 - (c) Fresh dry waste segregation and treatment machine (E3 Xapper)

Requirement for the Project:

A. 2000 Sq ft of land for the first sentinel at 52 – Cusec drain to establish these machines and a monitoring lab (Su-Dhara Waste Complex). We have identified the land area adjacent to the Tikona Park right next to the drain in the Jafrabad area to be the most suitable for deployment of above – mentioned facilities. Suggested location map is attached in Annex 1 with the document.

B. We request your kind support for basic civil work (boundary wall and flooring) and a functioning water and electricity connection (130 KVA)

C. Both Carbonization and Plasma pyrolysis unit will be handed over to EDMC post the end our sentinel Period (2 years)

D. allocation of space on the Gokalpur and other drains to deploy waste automated – collection units.

2. Treating Legacy waste in Ghazipur

(a) We will be working on piloting the use of the legacy waste for making roads, through a consortium that is led by partners IL&FS & CRRI, Delhi. EDMC is requested to allocate a 1 km stretch of road for proof – of – concept for the use of inert material for road construction.

(b) For the deployment of 10 t / day MRF waste segregation and wet waste treatment machine (E3 Xapper) to treat waste at the site on a pilot basis. For this purpose, we request a land parcel of approx. 1000 sq. ft.

Execution support and monitoring of Project will be done by maintenance Executive Engineers in respect of project under S. No. 1 above. Under S. No. 2 (a) Execution support and monitoring will be done by EE (SLF) and for (b) the same will be done by respective EE (EMS). Sh. R. K. Singh EE (EMS) SHN shall be sole Nodal officer for interaction and reporting with PSA team and higher officer.

Roz
20/11/2019
Chief Engineer (HQ) / SHN

✓ Sh. R. K. Singh EE (EMS) SHN
Concerned EE (Maintenance)
EE (SLF)

Copy to:-

- 1. OSD to Comm. for kind information to Commissioner please.
- 2. E-in-C for kind information please.
- 3. SE - EMS

Roz
20/11/2019
Chief Engineer (HQ) / SHN



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Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 850/2019

Vinod Saxena

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

Date of hearing: 30.10.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

Application is registered based on a complaint received by post

ORDER

Grievance in this application is against dumping of garbage in drain No. 52 at Balbir Nagar Extension, Shahdara, Delhi - 32. The drain is emitting foul smell and the water is contaminated.

Let the Delhi Pollution Control Committee (DPCC) and East Delhi Municipal Corporation (EDMC) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in. The DPCC will be the nodal agency for coordination and compliance.

A copy of this order, along with complaint, be sent to the DPCC and EDMC by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of

TC

punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 06.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM



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